

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 283/MP/2012

Subject : Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding, including the PPA.

Date of hearing : 12.2.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Coastal Andhra Power Limited

Respondents : Andhra Pradesh Central Power Distribution Company Limited and Others

Parties present : Shri Vishrov Mukherjee, Advocate, CAPL
Shri Akshat Jain, Advocate, CAPL
Shri N.K.Deo, CAPL
Shri Aavnav Patnaik, Advocate, Respondents No. 5 to 9
Ms. Mahima Sinha, Advocate, Respondents No. 5 to 9
Shri Rakesh K. Sharma, AP TRANSCO
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Jayaprakash. R. TANGEDCO
Shri V.Bhartheesha, Rao, PCKL

Record of Proceedings

Learned proxy counsel for the petitioner submitted that arguing senior counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. In response, learned counsels for the respondents raised their objections and submitted that the petition should be dismissed by the Commission or withdrawn by the petitioner as the appeal in the High Court of Delhi is still pending. They further submitted that the petitioner during the hearing on 27.11.2014 mentioned that it would file an application before the Delhi High Court for listing the matter. However, the petitioner has not taken any steps in this regard till date.

2. Learned proxy counsel for the petitioner requested for time to place on record the steps taken by the petitioner and other relevant details in the matter.

3. After hearing the learned counsel for the parties, the Commission directed the petitioner to file on affidavit by 25.2.2015 steps taken by it to expedite the hearing of the matter before Hon`ble High Court of Delhi and other facts of the case to enable the Commission to take a view on the petition and further listing the matter for hearing.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**